N O T I C E

In Partial modification to the Judicial Assignment at the **Aurangabad Bench**, which has come into effect from 06.06.2022 (Partially modified w.e.f. 07.06.2022, 13.06.2022 and 11.07.2022), it is hereby notified for the information of Advocates and parties appearing in person that the Hon'ble the Chief Justice has been pleased to approve the following partial modifications with effect from **Monday**, **25.07.2022** :

Sr. No	Sitting	Assignment
1	The Hon'ble Shri Justice **R. V. GHUGE** AND The Hon'ble Shri Justice **ARUN RAMNATH PEDNEKER** **(COMMERCIAL APPELLATE DIVISION BENCH)**	For admission, hearing, order matters and applications therein : (A) Civil Writ Petitions of even years. (B) Civil Public Interest Litigations. (C) Letters Patent Appeals. (D) Contempt Petitions. (E) Direct and Indirect Tax Appeals. (F) Civil Writ Petitions arising out of Tax Laws.
2	The Hon'ble Shri Justice **MANGESH S. PATIL** **AND** The Hon'ble Shri Justice **SANDEEP VISHNUPANT MARNE**	For admission, hearing, order matters and applications therein : (A) First Appeals. (B) Family Court Appeals. (C) Civil Writ Petitions of odd years. (D) Civil Writ Petitions arising out of orders passed by the Central Administrative Tribunal and the Maharashtra Administrative Tribunal for admission and final hearing irrespective of the year of filing. (E) Civil matters of Division Bench not assigned to other Courts.
3	The Hon'ble Smt. Justice **VIBHA V. KANKANWADI** **AND** The Hon'ble Shri. Justice **RAJESH SHANTARAM PATIL**	For admission, hearing, order matters and applications therein : (A) Criminal Appeals. (B) Criminal Contempt Petitions. (C) Criminal Public Interest Litigations. (D) Applications under Section 482 of Cr.P.C. and Criminal Writ Petitions. (E) Criminal matters of Division Bench not assigned to other Court.

4	The Hon'ble Shri Justice **R. G. AVACHAT**	For admission, hearing, order matters and applications therein: (A) Second Appeals and applications therein of **Even years.** (B) Civil Revision Applications. (C) Regular Bail Applications and Applications for cancellation, relaxation or modification of Regular Bail.
5	The Hon'ble Shri. Justice **M. G. SEWLIKAR**	For admission, hearing, order matters and applications therein: (A) Civil Writ Petitions of even years. (B) Civil Contempt Petitions. (C) Civil work, not assigned to other Courts.
6	The Hon'ble Shri. Justice **SHRIKANT D. KULKARNI**	For admission, hearing, order matters and applications therein: (A) Criminal Appeals of Even years. (B) Criminal Writ Petitions and Criminal Applications u/s 482 of Cr.P.C of Even years.
7	The Hon'ble Shri Justice **S. G. MEHARE**	For admission, hearing, order matters and applications therein: (A) Anticipatory Bail Applications and Applications for cancellation, relaxation or modification of Anticipatory Bail. (B) Criminal matters not assigned to other Courts.
8	The Hon'ble Shri Justice **S. G. DIGE**	For admission, hearing, order matters and applications therein: (A) First Appeals of **Even years.** (B) Appeals from Orders of **Even years.**
9	The Hon'ble Shri Justice **ANIL L. PANSARE**	For admission, hearing, order matters and applications therein: (A) Criminal Appeals of Odd years. (B) Criminal Writ Petitions and Criminal Applications u/s 482 of Cr.P.C of Odd years.

10	The Hon'ble Shri. Justice **SANDIPKUMAR C. MORE**	For admission, hearing, order matters and applications therein: (A) First Appeals of **Odd years.** (B) Appeals from Orders of **Odd years.**
11	The Hon'ble Shri. Justice **B. P. DESHPANDE**	For admission, hearing, order matters and applications therein: (A) Second Appeals and applications therein of **Odd years**. (B) Criminal Revision Applications.

NOTE

In the event of non-availability of Court as also in the event of Court passing an order for not placing the matter :

i) The urgent mentioning and placing of the matters pertaining to the Division Bench headed by the **Hon'ble Shri. Justice R. V. Ghuge** is allowed before the Division Bench headed by the **Hon'ble Shri. Justice Mangesh S. Patil** and vice versa.

ii) The urgent mentioning and placing of the matters pertaining to the Division Bench headed by the **Hon'ble Smt. Justice Vibha V. Kankanwadi** is allowed before the Division Bench headed by the **Hon'ble Shri. Justice Mangesh S. Patil**.

iii) The urgent mentioning and placing of the matters pertaining to the Court presided over by the **Hon'ble Shri. Justice R. G. Avachat** is allowed before the Court presided over by the **Hon'ble Shri. Justice S. G. Mehare** and vice versa.

iv) The urgent mentioning and placing of the matters pertaining to the Court presided over by the **Hon'ble Shri. Justice N. B. Suryawanshi** is allowed before the Court presided over by the **Hon'ble Shri. Justice M. G. Sewlikar and Vice Versa**.

v) The urgent mentioning and placing of the matters pertaining to the Court presided over by the **Hon'ble Shri. Justice Shrikant D. Kulkarni** is allowed before the Court presided over by the **Hon'ble Shri. Justice Anil L. Pansare** and vice versa.

vi) The urgent mentioning and placing of the matters pertaining to the Court presided over by the **Hon'ble Shri. Justice S. G. Dige** is allowed before the Court presided over by the **Hon'ble Shri. Justice Sandipkumar C. More and vice versa**.

vii) The urgent mentioning and placing of the matters pertaining to the Court presided over by the **Hon'ble Shri. Justice B. P. Deshpande** is allowed before the Court presided over by the **Hon'ble Shri. Justice Sandipkumar C. More**.

NOTE-II

(i) The **Hon'ble Shri Justice R. G. AVACHAT** is appointed to hear and decide matters under the Banking Regulation Act, 1949.

Dated this the 19th day of July 2022

By Order,

Sd/-
(S. B. Bhansali)
Prothonotary & Sr. Master,
High Court, O.S. Bombay.

Sd/-
(V. R. Kachare)
Registrar (Judl-I),
High Court, A.S., Bombay.